

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 276 of 2014 in
DFR No. 1579 of 2014**

Dated: 27th August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Coastal Gujarat Power Ltd.Appellant(s)
Versus
C.E.R.C. & Ors.Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur
Mr. Apoorva Misra
Mr. Abhisehk Munot
Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan
for R.8 & 9
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
for R.2, 4 & 7**

ORDER

**I.A. No. 276 of 2014
*(Appl. for condonation of delay)***

We have heard the learned counsel for the parties in the
Condone delay Application.

Mr. M.G. Ramachandran, the learned counsel for the
Respondent Nos. 8 & 9 has already filed his written notes and he
seeks two days time to file the additional written notes.

Accordingly, he is directed to file the same within two days after serving copy on the other side.

The learned counsel appearing for the Applicant/Appellant and the learned counsel for the other Respondents are directed to file their respective Written Notes on or before 05.09.2014 after serving copy on the other side.

Order is Reserved.

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson